

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.418/2001.

Thursday this the 24th day of May 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

C.J.George,
Plate Maker Attendant,
Government of India Press,
Koratty. Applicant

(By Advocate Shri S.Radhakrishnan)

Vs.

1. Union of India, represented by
the Secretary to the Government of
India, Ministry of Urban Development
and Poverty Alleviation,
Nirman Bhavan, New Delhi-11.
2. Director of Printing,
Directorate of Printing,
B.Wing, Nirman Bhavan,
New Delhi-11.
3. The Manager,
Government of India Press,
Koratty-680 309. Respondents

(By Advocate Shri K.V.Sachidanandan)

The application having been heard on 24th May 2001,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

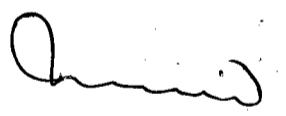
The applicant is aggrieved that his pay has been
wrongly fixed. He has made representation(A2) dated 18.5.2000
to the first respondent in regard to the erroneous fixation of
his pay. As the same has not been disposed of yet, the
applicant has filed this application for a declaration that the
alteration of the date of increment in the case of the
applicant from October to February without notice to him

resulting in financial loss to him, is arbitrary and illegal and for consequential direction to the respondents to refix the pay properly.

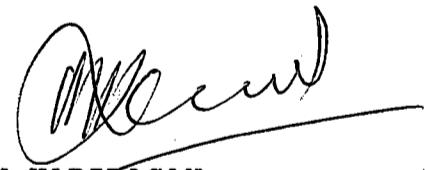
2. When the O.A. came up for hearing learned counsel on both sides agreed that the application can be disposed of at this stage without going into the merits of the case, directing the first respondent to consider A-2 representation made by the applicant and to give the applicant an appropriate reply within a reasonable time.

3. In the result, in the light of above submission made by the counsel on either side, the application is disposed of at the admission stage itself, without going into the merits of the case, directing the first respondent to consider A2 representation and to give the applicant an appropriate reply within a period of three months from the date of receipt of a copy of this order. No costs.

Dated the 24th May, 2001



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

rv

List of Annexure referred in the Order :

Annexure A2 : True copy of the representation dated 18.5.2000 addressed to the first respondent.